

1	2	3	4
BTPN	232.5	1850.0	1947.5
BTPGLN	285	262.5	525
BVZC	400	400	
<b>Total</b>	<b>17950</b>	<b>22185</b>	<b>27865</b>

No. of coaches and wagons imported during the last three years—Nil.

However, a contract for import of 24 coaches was placed in Oct., 95 on a German firm against which delivery is to commence towards end of current financial year.

(c) The amount spent on coaches and wagons during the last three years are as under :

Year	(Rs. in crores)	
	Coaches	Wagons
1995-96	692.39	927.60
1996-97	914.53	1418.60
1997-98 (Prov.)	938.38	1147.60

This includes an advance payment of Rs. 21.11 crores made in 1995-96 against the contract for import of 24 coaches.

[English]

#### **Surveillance Activities of China**

412. PROF. P.J. KURIEN :

SHRI K. C. KONDAIAH :

SHRI SUSHIL KUMAR SHINDE :

SHRI ARIF MOHAMMED KHAN:

DR. T. SUBBARAMI REDDY :

Will the Minister of DEFENCE be pleased to state:

(a) whether China is reported to have constructed an airstrip in the 'no man's land' alongwith Sino-India border in Baramati, Uttar Pradesh and a helipad in Arunachal Pradesh;

(b) if so, the details thereof and the Government's reaction thereto;

(c) whether the Government are also aware that China has set up a massive surveillance establishment in Burma's Coco Islands near Andaman and Nicobar Islands and has been monitoring activities in India; and

(d) if so, the reaction of the Government in regard thereto ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) During the Raksha Mantri's visit to Arunachal Pradesh on 5 April 1998, at a meeting with the Chief Minister, his cabinet colleagues and senior officials of the state government, he was told that the Chinese had built helipad on the Indian territory. On subsequent checking it was found that there is no such helipad.

(c) There are reports that the Chinese have established surveillance facilities in Coco Island of Myanmar.

(d) Government is studying the situation.

[English]

MR. SPEAKER : Now Papers to be laid on the Table

(Interruptions)

MR. SPEAKER : First Papers to be laid on the Table. Papers to be laid are important. Please cooperate with me.

DR. SUBRAMANIAN SWAMY (MADURAI) : Sir, I have given you a notice of breach of privilege...(Interruptions)

MR. SPEAKER : Let the Papers be laid first.

(Interruptions)

DR. SUBRAMANIAN SWAMY : Sir, privilege matters get precedence over Papers to be laid ....(Interruptions).

#### PAPERS LAID ON THE TABLE

12.00 hrs.

(i) **Annual Review, Audited Accounts along with Annual Report of Garden Reach Ship Builders & Engineers Calcutta and Bharat Earth Movers Ltd. Bangalore for the year 1996-97 alongwith statements showing reasons for delay in laying the Statements**

[English]

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : Sir, on behalf of Shri George Fernandes, I beg to lay on the Table—

(1) A copy each of following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta for the year 1996-97.

(ii) Annual Report of Garden Reach Shipbuilders and Engineers Limited, Calcutta for the year 1996-97 alongwith Audited Accounts and comments of the Controller and Auditor General thereon.

[Placed in Library. See No. LT 176/98]

(b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Ban-galore for the year 1996-97.

(ii) Annual Report of the Bharat Earth Movers Limited Bangalore, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 177/98]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1996-97, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1996-97.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above .

[Placed in Library. See No. LT 178/98 ]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1998-99.

[Placed in Library. See No. LT 179/98]

(6) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1996-97.

[Placed in Library. See No. LT. 179-A/98]

(ii) A copy of Annual Report alongwith Audited Accounts and review of working of Building Materials and Technology promotion Council New Delhi etc. for the year 1996-97

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi for the year 1996-97, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 1996-97.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 180/98]

(3) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 2nd January, 1998, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[Placed in Library. See No. LT 181/98]

(4) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board for the year 1996-97 together with Audit Report thereon, under section 26 of the National Capital Region Planning Act, 1985.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 182/98]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1996-97, under section 19 of the Delhi Urban Art Commission Act, 1973.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for year 1996-97, together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT 183/98]

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1996-97.